

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10613/2013

(Arising out of impugned final judgment and order dated 05/09/2013 in CRLA No. 843/1981 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

BANDEY

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With office report)

Date : 01/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Ajay Singh, Adv.
Mr. Tushar Bakshi, Adv.

For Respondent(s) Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the parties.

Regard being had to the age and sufferings of the appellant, the learned Chamber Judge has granted him exemption from surrendering. Considering the totality of the circumstances, we direct that the appellant shall be enlarged on bail subject to his furnishing bail bond in the sum of Rs.50,000/- (Rupees fifty thousand) with one surety of the like amount to the satisfaction of the learned Trial Judge. Hearing of appeal be expedited.

(USHA BHARDWAJ)

(RENUKA SADANA)

AR-CUM-PS

COURT MASTER